

**Through Video Conferencing****CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH  
JABALPUR****Original Application No.201/749/2019**

Jabalpur, this Friday, the 18<sup>th</sup> day of December, 2020

**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**

Krishna Murari Bangar, S/o Late Shri Beldev Prasad Bangar, Age:68 years,  
Occupation : Pensioner, R/o 14-B, Shreeji Vatika, Pipliyahana, Indore (MP).

**-Applicant**

**(By Advocate – Shri L.C. Patne)**

**V e r s u s**

1. The Union of India through Secretary to the Govt. of India, Ministry of Micro, Small and Medium Enterprises, Udyog Bhawan, New Delhi – 110108.
2. The Additional Secretary & Development Commissioner, Ministry of Micro, Small & Medium Enterprises, A-Wing, 7<sup>th</sup> Floor, Nirman Bhawan, New Delhi – 110108.
3. The Central Bureau of Investigation, Plot No.5-B, 6<sup>th</sup> Floor, CGO Complex, Lodhi Road, Jawaharlal Nehru Stadium Marg, New Delhi – 110003.  
Through its Director.
4. The Assistant Controller of Accounts, Pay & Accounts Office, Government of India, Ministry of Industries, Micro, Small and Medium Enterprises, Kurla-Andheri Road, Sakinaka, Mumbai – 400072 (MH).
5. The Director, Micro, Small and Medium Enterprises Development Institute, 10, Industrial Estate, Pologround, Indore – 452015 (MP).

**-Respondents**

**(By Advocate – Shri Kshitij Vyas)**



## **O R D E R**

**By Ramesh Singh Thakur, JM.**

This Original Application has been filed by the applicant for grant of retiral dues to him.

**2.** The respondents have filed their reply. It has been submitted that all the retiral dues of the applicant has been settled and, therefore, nothing survives in this Original Application. The relevant para 8 and 9 of the reply reads as under:

*“Para 8 to 9 : That, all the reliefs claimed by the applicant has already been settled and all the retiral dues of the applicant has already been paid. Also, as interim order prayed for, all the arrears of the provisional pension from October 2018 till September 2019 have been paid to the applicant which is discussed in detailed in the preliminary submissions.*

*That, respondents have settled all the disputes raised by the applicant regarding the payment of his retiral dues and therefore there is nothing left in this original application and it should be disposed of being infructuous.”*

**3.** From the above, we are of the view that all the retiral dues have been paid to the applicant after correcting the date of pension and hence this Original Application has rendered infructuous.



**4.** Accordingly, this Original Application is disposed of as having become infructuous. However, the applicant shall be at liberty to agitate the matter if his grievance still persists.

**(Naini Jayaseelan)**  
**Administrative Member**

am/-



**(Ramesh Singh Thakur)**  
**Judicial Member**